

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No. Misc/ Special Court (NI Act)/2022/ 61826-863 Dated, Delhi the 22 AUG 2022

Sub:- Appointment of 05 (five) retired Judicial Officers to the post of Presiding Officer, Special Court (NI Act) in Delhi, on contract Basis, for a period of one year from 01.09.2022 to 31.08.2023 (in compliance of the order dated 19.05.2022 of the Hon'ble Supreme Court in Suo Moto Writ (Criminal) No.02 of 2020 in Reg: " Expeditious Trial of cases under Section 138 of the NI Act. 1881:}.

Copy forwarded alongwith its enclosures for information and necessary action to :-

1. The Officer In-charges, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee (Hindi/English) and Computer Section, Tis Hazari Courts, Delhi.
2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
3. The Sr. AO(J) / AO(J), Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch , I.T.Cell, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS', Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
6. The Reader to Ld. Principal District & Sessions Judge(HQs), Delhi
7. The 'LAYERS' Section, for uploading on 'LAYERS'.

(Mukesh Kumar Gupta)
Additional District & Sessions Judge/
Officer In-charge, Judicial Branch (Central)
For Principal District & Session Judge(HQs):Delhi

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453
22-08-22

HIGH COURT OF DELHI: NEW DELHI
SHERSHAH ROAD, NEW DELHI-110503

4538
No. /NI-Courts/DHC/2022

OUT-AT-ONCE
Dated: 18/8/2022

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To:

The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.

Sub.: Appointment of 05 (five) retired Judicial Offices to the post of Presiding Officer, Special Court (NI Act) in Delhi, on contract basis, for a period of one year from 01.09.2022 to 31.08.2023 [in compliance of the order dated 19.05.2022 of the Hon'ble Supreme Court in Suo Moto Writ (Criminal) No. 2 of 2020 in Re: "Expeditious Trial of Cases under Section 138 of the NI Act, 1881"].

Sir,

I am directed to forward herewith copies of letters No. F.6/12/2022-Judl./Suptlaw/1304 and No. F.1/17/2022-Judl./Suptlaw/1303 both dated 03.08.2022, issued by the Department of Law, Justice and Legislative Affairs, Government of NCT of Delhi, appointing thereby the following 05 selected candidates in order of merit, on contract basis for the purposes of pilot study for a period of one year from 01.09.2022 to 31.08.2023, as Presiding Officer(s) of the Special Courts (NI Act) to be established in the five districts of Delhi, namely, South West District (Dwarka Court); South District (Saket Court); South East District (Saket Court); Central District (Tis Hazari Court) and New Delhi District (Patiala House Court/ Rouse Avenue Court):

1. Mr. Rakesh Siddhartha
2. Mr. C.K. Chaturvedi
3. Dr. Satinder Kumar Gautam
4. Mr. Chandra Bose
5. Mr. Ram Bhagat Singh

I am further directed to request you to kindly administer Oath/Solemn affirmation to these officers on 01.09.2022 (09:45 am) in accordance with instructions issued from time to time on the subject of Oath of Allegiance to the Constitution of India and to forward the same to this Court along with their joining reports.

Copies of application forms in respect of above-mentioned judicial officers are enclosed herewith for further necessary action at your end.

Encls.: As above

Yours sincerely,


(Ravinder Dudeja)
Registrar General

1003

18/08/2022

Tis Hazari Courts

New Delhi

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

No.F. 6/12/2022-Judl./Suptlaw/1304

Dated 3/8/2022

To

The Registrar General,
High Court of Delhi,
New Delhi

Sub: Appointment of 05 (five) retired Judicial Officers on contract basis for Presiding over Special Courts (NI Act).

Sir,


With reference to your D.O. letter No. 3816/DHC/Gaz./NI Act/Aptt./2022 dated 16.07.2022 on the above cited subject, I am to convey approval of Hon'ble Lt. Governor, Delhi for appointment of the following 05 selected candidates, in order of merit, as Presiding Officer(s) of the Special Courts (NI Act), on contract basis for the purposes of pilot study for a period of one year from 01.09.2022 to 31.08.2023 on the terms and conditions as conveyed to you vide this office letter F.No.1/17/2022-Judl./Suptlaw/1303 dated 03.08.2022:-

1. Mr. Rakesh Siddhartha
2. Mr. C.K. Chaturvedi
3. Dr. Satinder Kumar Gautam
4. Mr. Chandra Bose
5. Mr. Ram Bhagat Singh

Yours sincerely,

Encl. as above

(Sanjay Kumar Aggarwal)
Principal Secretary (Law, Justice & LA)


GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

F.No.1/17/2022-Judl./Suptlaw | 1303

Dated 03-08-2022

To

The Registrar General,
High Court of Delhi,
New Delhi

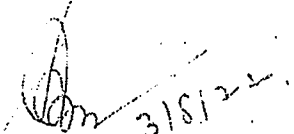
Sub: Compliance of the order dated 19.05.2022 passed by the Hon'ble Supreme Court in Suo Moto Writ (Criminal) No. 2 of 2020 in Re: Expeditious Trial of Cases under Section 138 of NI Act, 1881.

Sir,

In continuation of this office letter no. F.No.1/17/2022-Judl./1158 dated 04.07.2022 and with reference to your office letter No. 11152/SCMSC/DHC/2022 dated 06.07.2022, I am to convey approval of Hon'ble Lt. Governor, Delhi to the proposal regarding engagement of 05 Judicial Officers and support staff on contract basis for a period of one year from 01.09.2022 to 31.08.2023 [for operationalizing the five Special Courts (NI Act) in terms of the directions of the Hon'ble Supreme Court] on the terms and conditions as mentioned in the extracts of the minutes of meeting dated 25.05.2022 of the Hon'ble State Court Management Systems Committee.

In addition to it, the competent authority has asked to fix minimum number of cases to be decided every month by such special courts in consultation with Hon'ble High Court of Delhi. Accordingly, you are requested to provide the minimum number of cases to be decided every month by each such special court under NI Act for taking further necessary action by the Govt. of NCT of Delhi.

Yours faithfully,



(Sanjay Kumar Aggarwal)
Pr. Secretary (Law, Justice & LA)